- (xiv) (a) Annual Report and Accounts of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2002-2003, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T.325/04]
 - I. Report and Accounts (2002-2003) of the National Safai Karamcharis Finance and Development Corporation, New Delhi and related papers.
 - II. Report (1999-200 (Part) and 2000-01) of the National Commission for Backward Classes, New Delhi and Memorandum of. action taken on the advice tendered by the National Commission for Backward Classes and related papers.
 - III. Report (2001-2002) of the Office of the Chief Commissioner for Persons with Disabilities, Noida and action taken Report of the Ministry of Social Justice and Empowerment on the recommendations of the Chief Commissioner.
 - IV. Report (July 2001 -June 2002) of the Commissioner for Linguistic Minorities in India and related papers.
 - V. MoU (2003-2004) between the Government of India and the National Backward Classes Finance and Development Corporation (NBCFDC).

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): Sir, I lay on the Table:

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:
 - (a) Sixth Annual Report and Accounts of the National Safai Karamcharis Finance and Development

Corporation, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (t) above. (Placed in Library. See No. L.T.380/04]
- II. (1) A copy each (in English and Hindi) of the following papers, under section 15 of the National Commission for Backward Classes Act, 1993:
 - (a) Annual Report of the National Commission for Backward Classes, New Delhi, for the years 1999-2000(Part) and 2000-2001.
 - (b) Memorandum of action taken on the advices tendered by the National Commission for Backward Classes.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No.L.T.384/04]
- III. A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 64 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995;
 - (a) Annual Report of the Office of the Chief Commissioner for Persons with Disabilities, Noida, for the year 2001 -2002.
 - (b) Action taken report of the Ministry of Social Justice and Empowerment on the recommendations of the Chief Commissioner for persons with Disabilities contained in the Annual Report for the period 2001-2002. [Placed in Library. See No. L.T.386/04]
 - IV. A copy each (in English and Hindi) of the following papers:
 - (i) (a) Fortieth Report of the Commissioner for Linguistic Minorities in India, for the period from July,

- 2001 to June, 2002, under clause (2) of article 350 B of the Constitution of India.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T.383/04]
- V. Memorandum of Understanding between the Government of India (Ministry of Social Justice and Empowerment) and the National Backward Classes Finance and Development Corporation (NBCFDC) for the year 2003-2004. [Placed in Library. See No. L.T.378/04]
 - I. Report (2002-03) of the Controller General of Patents, Designs Trade Marks and Geographical Indications and related papers
 - II. Report and Accounts (2002-03) of the Central Manufacturing Technology Institute, Bangalore and related papers
 - III. Memorandum of Understanding between the Government of India and the State Trading Corporation of India Limited (STC)
 - IV. Memorandum of Understanding (2004-05) between the Government of India and the PEC Limited
 - V. Memorandum of Understanding (2004-05) between the Government of India and the India Trade Promotion Organization

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAN): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

fj) (a) Annual Report of the Controller General of Patents, Designs Trade Marks and Geographical Indications, for the year 2002-2003, under section 155 of the Patents Act, 1970 read with section 126 of the Trade and Merchandise Marks Act, 1958.